

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 603 of 1997.

Wednesday this the 30th April, 1997.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

G. Sasidharan,
Extra Departmental Mail Carrier,
Ummannoor Post Office,
Quilon District,
residing at Mukuluville Nirappil
Veedu Ummannoor, (Via) Valakom,
Kottarakkara

.. Applicant

(By Advocate Shri Nandakumara Menon)

Vs.

1. Union of India- represented by
its Secretary, Ministry of
Communications, New Delhi.
2. The Superintendent of Post Offices,
Kollam Division, Kollam.
3. The Sub Divisional Inspector of
Post Office, Kottarakkara.

.. Respondents

(By Advocate Shri PR Ramachandra Menon, ACGSC)


The application having been heard on 30th April 1997,
the Tribunal on the same day delivered the following:

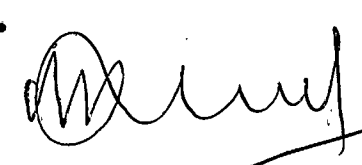
O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Learned counsel for applicant submits that
he wishes to withdraw the application reserving liberty
to seek remedy before the appropriate authority. He is
permitted to do so and the application is dismissed
as withdrawn. No costs.

Dated the 30th April, 1997.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN